

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 44

C.P. (IB)/230(MB)2024

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **12.07.2024**

NAME OF THE PARTIES: **OMKARA ASSETS RECONSTRUCTION PRIVATE LIMITED V/s RASILA M SHAH**

Section 95(1) of the Insolvency and Bankruptcy Code, 2016 and Rule 11 of the NCLT

ORDER

Adv. Atishay Jain a/w Adv. Tanushree Sogani i/b Adv. Kunal Kanungo for the Resolution Professional present. Adv. Nikhil Rajani, Adv. Aayush Kothari i/b Deshpande & Co. for the Petitioner present. Adv. Anjali Shahi I/b Aendri Legal for the Respondent present through VC. Adv. Anjali Shahi a/w Adv Ashish Pyasi I/b Aendri Legal for Respondent present through VC.

Ld. Counsel for the Personal Guarantor appears and seeks liberty to place on record the Vakalatnama and Reply within two (2) weeks. List this matter on Board on **05.08.2024**.

-sd-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Rehan Shaikh

-sd-

**JUSTICE V.G. BISHT
MEMBER (JUDICIAL)**